

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/655/2021

This the 31st day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. Any6AND MATHUR, MEMBER (A)**

Ghulam Rasool Wani, Aged 56 years, Son of Ghulam Qadir Wani, Resident of Niloora, Pulwama-192305.

.....Applicant

(Advocate:- Mr. M Y Bhat)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner cum Secretary to Government General Administration Department, Civil Secretariat, Jammu-180001.
2. Commissioner cum Secretary to Government Revenue Department, Civil Secretariat, Jammu-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant has filed this instant petition seeking a direction to the respondents to grant promotion to the applicant from the date his juniors have been promoted and he is also seeking monetary and consequential benefits which have been given to his juniors in terms of Government orders dated 28.11.2018 & 10.01.2020.

2. Learned counsel for the applicant submits that the applicant has preferred a representation to the respondents stating all his grievances. He further submits that the

applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. M Y Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned counsel for the respondents and perused the records.

4. Looking to the facts and circumstances of the case as well as the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No. 2 i.e., Commissioner cum Secretary to Government, Revenue Department, Civil Secretariat, Jammu to take a decision on the representation (Annexure A-14 to the O.A.) by passing a reasoned and speaking order within a period of three weeks from today. While taking a decision on the representation, the respondent would also take the averments made in the O.A. into consideration.

5. It is made clear that we have not entered into the merits of the case. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun